

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 7618 OF 2009

STATE OF M.P. & ANR.

Appellant (s)

VERSUS

N.K.RAI & ORS.

Respondent(s)

(With appln(s) for PERMISSION TO PLACE ADDL. FACTS AND GROUNDS and with prayer for interim relief)

WITH Civil Appeal NO. 7634 of 2009
(With prayer for interim relief)

Civil Appeal NO. 7632 of 2009
(With prayer for interim relief)

Civil Appeal NO. 7633 of 2009
(With appln(s) for exemption from filing O.T. of annexures and with prayer for interim relief)

Civil Appeal NO. 7635 of 2009
(With prayer for interim relief)

Civil Appeal NO. 7631 of 2009
(With prayer for interim relief)

Civil Appeal NO. 7629 of 2009
(With office report)

Civil Appeal NO. 7630 of 2009
(With office report)

Civil Appeal NO. 7620 of 2009
(With office report)

Civil Appeal NO. 7621 of 2009
(With appln(s) for c/delay in filing SLP and with office report)

Civil Appeal NO. 7622 of 2009
(With appln(s) for c/delay in filing SLP and with office report)

Civil Appeal NO. 7623 of 2009
(With office report)

Civil Appeal NO. 7624 of 2009
(With office report)

Civil Appeal NO. 7625 of 2009
(With office report)

Civil Appeal NO. 7626 of 2009
(With office report)

WITH Civil Appeal NO. 7619 of 2009
(With office report)

Civil Appeal NO. 7627 of 2009
(With office report)

Civil Appeal NO. 7628 of 2009
(With office report)

Date: 10/10/2012 These Appeals were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Appellant(s) Mr. B.S. Banthia, Adv.
Mr. Anil K. Pandey, Adv.
Ms. Vibha Datta Makhija, Adv.

For Respondent(s) Mr. R. Anand Padmanabhan, Adv.
Mr. Praveen Kumar Pandey, Adv.
Mr. Devrajan, Adv.
Mr. Aditya A., Adv.
Mr. D. Mahesh Babu, Adv

Mr. Sushil Kumar Jain, Adv.
Mr. Puneet Jain, Adv.
Mr. Anurag Gohil, Adv.
Ms. Ruchika Gohil, Adv.
Ms. Pratibha Jain, Adv.

Mr. B.K.Satija, Adv.

Mr. C.L. Sahu, Adv.

UPON hearing counsel the Court made the following
O R D E R

The appeals lack merit and are dismissed in terms of the
signed order.

| (DEEPAK MANSUKHANI)
| Court Master

| (M.S. NEGI)
| Court Master

(The signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Civil Appeal No(s). 7618 of 2009

STATE OF M.P. & ANR.

Appellant (s)

VERSUS

N.K.RAI & ORS.

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WITH

Civil Appeal No. 7634 of 2009

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Civil Appeal No. 7628 of 2009

O R D E R

We have heard learned counsel for the parties and gone through the impugned judgment and record. The High Court has simply directed the appellant-State to enforce its own scheme dated 26.6.1995 for absorption strictly. The said scheme laid down the norms for absorption eligibility, pay protection and creation of supernumerary posts etc.. We could not find any direction contrary to the said scheme. Thus, we find no reason to interfere with the impugned judgment. The appeals lack merit and are accordingly dismissed.

.....J.
(DR. B.S. CHAUHAN)

.....J.
(FAKKIR MOHAMED IBRAHIM KALIFULLA)

NEW DELHI
OCTOBER 10, 2012.